

CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH

ORIGINAL APPLICATION NO: 227/96 .

DATE OF DECISION: 25/7/2000

Shri K.Raman Kutty Nair & 6 Ors.

Applicant.

Shri R.C.Ravlani

-----Advocate for
Applicant.

Versus

Union of India & 2 Ors.

-----Respondents.

Shri R.K.Shetty

-----Advocate for
Respondents.

CORAM:

Hon'ble Shri B.S.Jai Parmeshwar, Member (J)
Hon'ble Shri B.N.Bahadur, Member (A)

1. To be referred to the Reporter or not?
2. Whether it needs to be circulated to
other Benches of the Tribunal?
3. Library.

J6
(B.S.JAI PARMESHWAR)
MEMBER (J)

abp

CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH
ORIGINAL APPLICATION NO:227/96
DATED THE 8 OF JULY 2000.

CORAM:HON.SHRI B.S.JAI PARMESHWAR, MEMBER(J)
HON.SHRI B.N.BAHADUR, MEMBER(A)

1. Shri K.Raman Kutty Nair
Chargeman Gr.II(NT)/L.B.
2. P.Gopinathan
Chargeman Gr.II(NT)/S.O.
3. B.D.Jagtap
Chargeman Gr.II(NT)/S.O.
4. C.C.Abraham
Chargeman Gr.II/S.O.
5. Mrs.T.U.Gaikwad
Chargeman Gr.II(NT)/S.O.
6. Mrs.Thankamony
Chargeman Gr.II(NT)/S.O.
7. Mrs.Sima Rameshkumar
Chargeman Gr.II/PFC

All working at Ammunition Factory,
Khadki, Pune - 411 003. Applicants

By Advocate Shri R.C.Raviani

V/s.

1. Union of India
Through: The Secretary,
Ministry of Defence,
South Block, New Delhi-110 011.
2. The Chairman
Ordnance Factories Board,
10-A, Auckland Road,
Calcutta - 700 001.
3. The General Manager,
Ammunition Factory,
Khadki, Pune - 411 003. Respondents

By Advocate Shri R.K.Shetty

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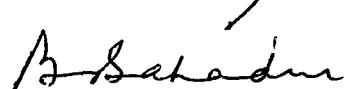
(O R D E R) (ORAL)

Per Shri B.S.Jai Parmeshwar, Member(J)

There are seven applicants in this OA. They are all working as Chargeman Gr.II(NT). They are in the feeder category for the post of Chargeman Gr.I(NT/Stores). The respondents have issued a letter dated 8/11/95 indicating the manner of promotion to the said post.

2. The Applicants being aggrieved by the said letter have filed this OA for quashing the said letter and for a direction to respondents to maintain common seniority lists in the feeder categories.

3. The grounds and reliefs claimed in this OA are similar to the reliefs claimed in OA-1436/95 decided today. The reasons stated therein are fully applicable to this application. Hence, the OA is allowed and the respondents are directed to maintain a common seniority list so long as the Recruitment Rules are not amended. No orders as to costs.



(B.N.BAHADUR)

MEMBER(A)



(B.S.JAI PARAMESHWAR)

MEMBER(J)

abp